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Title: Introduction and passing of the Appropriation (No. 4) Bill, 2016.

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 2014, in excess of the amounts granted for those services and for that year.

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 2014, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce** the Bill.

HON. SPEAKER: Now we will take up Item No. 16D.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 2014, in excess of the amounts granted for those services and for that year, be taken into consideration."

HON. SPEAKER: The question is:

"That the Bill further to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 2014, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

HON. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule, Clause 1, the Enacting Formula and the Long Title

were added to the Bill.

...(Interruptions)

HON. SPEAKER: The Minister may now move that the Bill be passed.

...(Interruptions)

SHRI ARUN JAITLEY: Madam, I beg to move:

"That the Bill be passed."

HON. SPEAKER: The question is:

"That the Bill the passed."

...(Interruptions)

HON. SPEAKER: Hon. Members, please take your seats.

...(Interruptions)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, once again, through you, I am appealing to the Congress, Trinamool Congress and other Opposition Parties that if they want to start the discussion on remonetisation under rule 193 initiated by hon. Member from TRS Shri Jithender Reddy, we are ready. ...(Interruptions)

Unfortunately, they have not supported the Supplementary Demands for Grants and also the Appropriation Bills. We expected that they would be debating on these two important Bills which concern everybody. ...(Interruptions)

At the same time, they are running away from the debate. They are not participating in the debate. ...(*Interruptions*) They are not participating in the crusade against black money and corruption. We are ready even now. ...(*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again tomorrow the 9th December, 2016 at 11 a.m.

14.52 hours

The Lok Sabha then adjourned till Eleven of the Clock

on Friday, December 9, 2016 / Agrahayana 18, 1938 (Saka).

- Eदथ्न्द्रण् यद्वन्नदथन्नयत्त्व दढ ण्डढ म्द्रइढइढहण् दद्वश्रन्दन्नथ्म् इडइढथ्न्ध्इढद्वइढइड त्द एमन्नइर्ढम्इढ.
- 🚁 रस्र्दय्द्वदृड्डत्वहड्ढड्ड द्रय्ण् ण्ड्ढ द्वड्ढहृद्द्द्द्ड्डरूय्त्द्द दृढ ण्ड्ढ घ्द्वड्ढत्ड्डड्ढद्द्य्.
- 🚁 स्द्रय्द्रदर्डद्वहड्दड्ड द्रय्ण् ण्ड्ढ द्वड्ढहर्ड्दद्ड्डरून्हद रढ ण्ड्ढ घ्द्वड्ढत्ड्डड्दद्य्.

[±] ण्ड्ढ म्श्र्द अ र्रेद्धत्ड्ढड्ड व्रडह्ध्ड्ढ ण्ड्ढ द्वर्ड्ढ हढ व ग्ड्ढश्डड्ढद्ध त्दड्डत्हव्यस्ट्ढम् ण्वद्यं ण्ड्ढ द्वंड्ढद्यत्हद व्रंघ् व्रहय्द्वव्यस्ट व्रंघ् व्रह्यद्वर्थः व्रत्व्व्ड्ड हद ण्ड्ढ दथ्हह्द हढ ण्ड्ढ Hहद्वम्झ्ढ डल् ण्वद्यं ग्ड्ढश्डड्ढद्धः

Нत्दइडत् य्द्वव्रदश्वयन्दद दढ ण्ड्ढ म्द्रइढइढहण् द्द्वश्रत्दव्वश्च् इडइढथ्रन्ध्इढद्वइढइड त्द ग्वद्वव्वय्यत्